

**Implementation of 20-Point Programme
for benefit of minorities**

2525. SHRI PRIYA RANJAN DAS MUNSI : Will the Minister of WELFARE be pleased to state :

(a) whether Government have taken steps to implement the directive of the former Prime Minister, that care should be taken to see that the minorities secure in a fair and adequate measure the benefits flowing from the various development programmes including the 20-point economic programmes;

(b) if so, the details thereof;

(c) the progress achieved so far; and

(d) the measures proposed to implement the directive during the Seventh Plan period ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) and (b). The Late Prime Minister had issued a 15-Point directive regarding welfare of minorities, which included among others a directive that care should be taken to see that minorities secure in a fair and adequate measures the benefits flowing from various development programmes, including the 20-Point programme. The 15-Point directive was conveyed to the Chief Ministers of the States and Union Territories by the Union Home Minister in May, 1983. Moreover, the Central Ministries and Departments concerned with the implementation of important items under 20-Point programme also addressed the State Governments for implementation of the directive of the Late Prime Minister.

(c) In pursuance of the instructions issued by various Ministries and Departments of the Central Government, some of the State Governments have reported having issued comprehensive instructions to their departments concerned and have nominated members of Minority Communities on the various Committees set up to implement the 20-Point Programme.

(d) The aforesaid fifteen point directive have been reiterated to the Chief Ministers

in August, 1985. Moreover the State Governments and Union Territory Administrations have also been advised to create a Research Unit for collection of data on a random sample basis on the benefits reaching minorities from various development programmes, including the 20-Point programme. Some of the State Governments have already agreed to set up Research Units. Follow-up action is being taken with other State Governments.

Investigation of Crime against Women

2526. SHRI RADHAKANTA DIGAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Government have a proposal to set up a new department to investigate crime against women;

(b) if so, what are the tasks to be assigned to the new department;

(c) whether the new department will be consist of only women investigators;

(d) whether the new department will be empowered to investigate cases against women from the States; and

(e) the details of the plan of the Government in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : (a) No, Sir.

(b) to (e). Does not arise.

**Recruitment, training and placement
of all India Service Officers**

2527. SHRI CHITTA MAHATA : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that Government have decided to review the systems of recruitment training and placement of officers belonging to the All India Services;

(b) if so, the details thereof; and